

Presented on: 12/12/2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ)

BENCH PUNE.

In OA No. 65 / 2018

1. MR. LALITKUNMAR NAMDEO CHAUDHARI. ----- Applicant

// VERSES //

1. STATE OF MAHARASHTRA ----- Respondent

And Others 05

**NOTES OF ARGUMENT SUBMITTED BY THE APPLICANT IN PERSON IN REPLY
OF RESPONDENT**

Lalitkumar Namdeo chaudhari
APPICANT IN PERSON
9-shriram colony, Faizpur
Tah: Yawal, Dist Jalgaon
E-mail: lalitic24@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL (WESTERN ZONE)

BENCH PUNE.

IN MATTER OF OA No. 65 / 2018

1. MR. LALITKUNMAR NAMDEO CHAUDHARI. ----- Applicant

// VERSES //

1. STATE OF MAHARASHTRA ----- Respondent

And Others 05

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Place: Jalgaon

Date :11/12/2022

Lalitkumar Namdeo chaudhari

APPICANT IN PERSON

9-shriram colony, Faizpur

Tah: Yawal, Dist Jalgaon

E-mail: lalitic24@gmail.com

EXHIBIT: A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ) PUNE

O.A. 65/2018

(Lalitkumar Namdeo Chaudhari Vs State of Maharashtra and others)

I pray to accept my submission on report submitted by The Committee for Hon'ble National Green Tribunal in order dated 21/07/2020 in O.A. 65/2018.

1. The O.A. dated 24th august 2018 dated is about direct violation of specific statutory environmental obligation by govt. official in consent and connivance and ' The National green Tribunal Act 2010, as refer to section28
2. The respective Committee report submitted is about the compliance or noncompliance of MSW management role 2016.
3. In any conditions dumping of MSW in river basin and below river bed not permissible.
4. Although the report is not related to the subject of O.A. 65/2018, the respondents has submitted false, malicious and corrupt report.

Applicant



Herewith my submission

Lalitkumar Namdeo Chaudhari

My submission on Report:

3.0 Committee visit & Observation

3.1 Visit: -

A committee has visited the site of Dhadi River at faizpur on 27/07/2021 with members. Following members of committee were present for the visit.

1. Shri Abhijit Raut, District collector, Jalgaon
2. Snri D. B. Behare, Executive Engineer, Jalgaon Irrigation Department
3. Shri Satish Dighe, District Administrative Officer. Collector Office Jalgaon.
4. Shri S.M. Kurmude, Sub-Regional officer, MPCB Jalgaon.

My submission

1. Offence is happened on date 31st of December 2017 in consent and connivance of chief officer M.C. Faizpur. Photographs are submitted with O.A. 65/2018 (Pl. ref. O.A. P. No. 20-21) and Google drive link of video proof are also shared with Hon'ble NGT through email dated 25th june 2021 on email-ID judicial-ngt@gov.in as below.

Video1

<https://drive.google.com/file/d/1pSLQ6kZK4b55klbEQyd2JVS0qt7xdtxt/view?usp=sharing>

Video2

<https://drive.google.com/file/d/15gMJezG0zv4SxzxQoaPSDBCskDmcJYcb/view?usp=sharing>

I have only photographs and video of offence as proof, submitted before Hon'ble NGT.

2. My Complaint to The SRO Jalgaon MPCB was through e-mail on 12th, feb 2018 (Pl. ref. O.A. P. No. 14 to17)
3. My Complaint to The Additional secretary Environmental department M.S. and The secretary water supply and sanitation M.S. Mumbai on govt. portal " Apale Sarkar". (O.A. P.No. 10 to 13) was on 18th Jan 2018.
4. After continue follow up The SRO Jalgaon MPCB visited site on 21/03/2018 and issued understanding notice dt. 20/04/2018 to M.C. Faizpur without any proper action. (O.A. P.No. 08,09)
5. My complaint to Hon'ble NGT is on dt. 24th august 2018.

Period of 3yrs 7month, three and half of rainy season is passed with lots of flood, hence according to ' The Solid Management Rule 2016, section 12 to 15' it is negligence in duty by the SRO MPCB Jalgaon, Urban department Maharashtra State. and The Collector Jalgaon also.

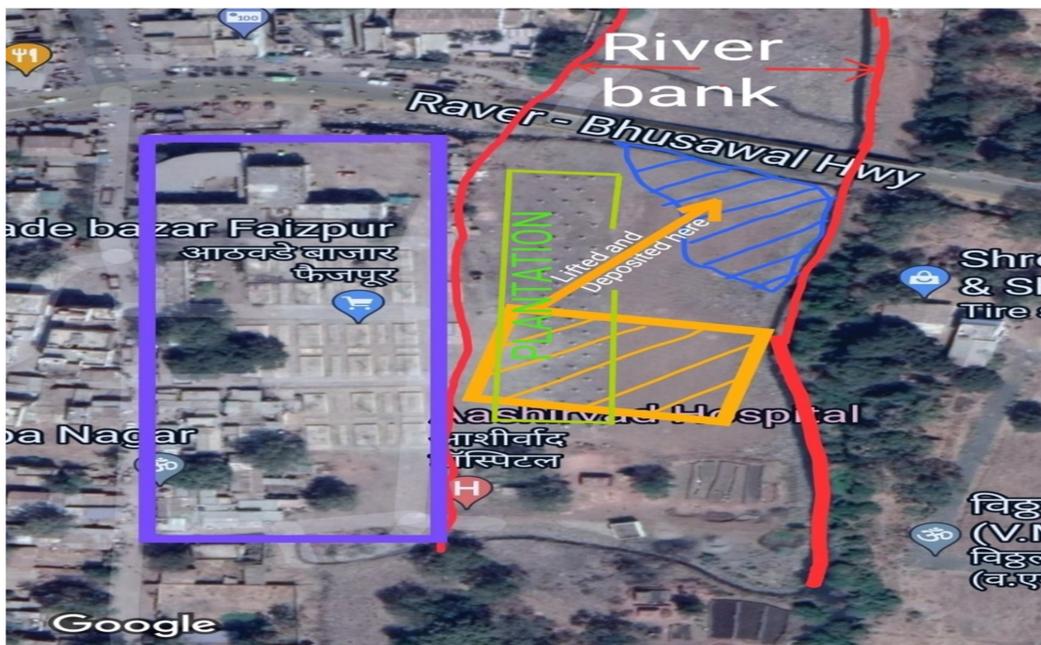
3.2 Observation: -

During the visit following observations were observed as **3.2.1** The site is located at Dhadi River bridge. Faizpur at Coordinates 21°09'55.4 N 75°1'45.2' E. The total area was dumped approximately measures to 250 x 100meter. Google map image is shown below.



Google map image of riverbed where MSW was dumped before (image saved on 5/8/21)

My submission- Image No.01 Demarked Google image below,



1. The area measured by committee 250 x 100m shown in google map is 100% portion of river bed, and adjacent to Haatbazar (Athawade bazar). Herein demarked Google Map image No. 01 above.

2. MSW since 2016 was thrown and dumped into Dhadi river basin to be carried away in flood waters. Basin Place where MSW was being thrown is demarked in google image in report. Before the Swachha Sarvekshyan Abhiyan-2018 monitoring committee visit, this MSW lifted and dumped in deep and scoured depth d/s to bridge, north of side of same place on the 31st Dec 2017 is demarked Google Map image No. 01 above. This spread and dumped MSW in river bed is covered by barrowing soil (Pl. ref. O.A.P.No. 22 Photograph). During this three and half rainy season floods the most of MSW drained down. MSW buried part below scour depth is still existed is being pollute the Ground water.

3.2.2 The riverbed was completely dry during the visit. Municipal council, Faizpur carried out tree plantation in the riverbed towards the weekly bazar in the area measuring about 130 x 25 meter. Total 28 number of trees are planted. The trees have height of about 12 feet.

My submission

1. The committee visited on 27/07/2021. It was rainy season in Maharashtra. In Photographs submitted by committee, the members holding umbrella to keep dry themselves from rain. (Pl. ref committee report P. No. 6-7)

2. In Municipal council record 160 trees were planted, but it is in totally river basin just after the few days of offence. (Pl. ref O.A. P.No. 22 Photograph)

3.2.3 There is small nala coming in river bed which carries sewage of the town.

My submission

1. This small Nala carrying sewage of town is passing through the river bed dumped with MSW, Percolation of this sewage with the harmful leachate of this MSW dumped is polluting ground water.

3.2.4 Existing MSW processing site is located at Gat. No. 140, Kalmoda Road Faizpur. The site is operational since 2017.

My submission

1. The existing site at G. No.140 kalmoda shivar is used to dump all MSW since January 2018, but till date it is not operational. Municipal

council report on MSW dated 18/11/2021 and electric consumption bill are attached. (please see page no. 43-49)

2. Construction of civil works are completed on 19/08/2020, and machinery purchase is also done during 2020-21.

3.2.5 Facilities present at site are – Weigh Bridge. MRF section, Shed for Processing machines, three concrete platforms (for curing, window, pre-sorting) simple processing machine (1 No). Screening machine with belt conveyer (1 No). Single shaft shredder machine (1No), Leachate collection tank, storage area for compost bags and rest room for workers.

My submission

1. Construction of civil works are completed on 19/08/2020, and machinery purchasing and installation is done during 2020-21.

3.2.6 MSW is dumped in 2017 near Haatbazar crematorium site is lifted and transferred at present MSW processing site located Gut No. 140, Kalmoda Road Faizpur.

My submission

1. Haatbazar is adjacent to west bank of Dhadi River. There is neither any space between Haatbazar and river nor any crematorium nearby.

2. The Committee visited and inspect the on 27th July 2021, it is almost 3yrs 7 month latter of offence happened dated 31st,Dec 2017 which is very late.

3. Committee doesn't have evidence of shifting of complaint related MSW on processing site. Details are given above in Para my submission over report clause 3.1. Still there MSW collected since feb 2018 is lying in that place of processing unit Gat. No.140. It is neither both segregated and sorted nor it is technically possible now. It is also thrown in Nallas and wells around the Faizpur city. Herein I am submitting photographs (**image No. 02 to 05**), and Panchanama report M.C.Faizpur O.W. no. 1529 date 18/11/2021 with all quantity measurement. (please ref to P.No. 43 to 46)

Image No. 02- Last 3 yrs MSW at processing unit G.No. 140 kalmoda,



Image No 03- last 3 yrs. MSW at processing unit G.No. 140 kalmoda



**Image no 04- MSW thrown for Well filling purpose near Jagnade
Nagar layout area**



ImageNo.05 – MSW thrown elsewhere near of residence and Nalla side on Kalmoda road.



4. Neither any action of removal of the complaint related MSW from river basin is done nor is action followed by MPCB on their notice dated 20/04/2018 issued to M.C. Faizpur.

In ‘2.0 previous event’ para of the committee report

2.4 Letter was issued to Municipal Council in April 2018 regarding Non-compliance of observed during the visit of MPCB.

My submission

1. Reference to the SRO Jalgaon MPCB complaint emailed dated 12th feb 2018 (Pl. ref O.A. P.No. 13, 14), they visited site on 21/03/2018

and issued understanding notice to M.C. Faizpur vide dated 20/04/2018 (O.A. P.No. 08,09)

No any environment damage preventive action is taken well in time by the MPCB.

Neither any action of removal of the complaint related MSW from river basin is done nor followed by MPCB.

2.5 Applicant again submitted the complaint to collector office, Jalgaon in Aug 2020. MPCB officers visited the location on 03/10/2020 and it was observed that MC Faizpur carried out tree plantation in riverbed. About 28 number of tree are planted towards the side of weekly bazar.

My submission

1. This is my second and another complaint for depositing MSW in Mor river basin near bridge on nhavi Amoda road and at Rozoda road side also for the non-compliance of 'The solid waste management Rule 2016', by the date 14/08/2019, 19/11/2020 and 26/08/2021 to both the SRO Jalgaon and the collector Jalgaon.

But no necessary action is taken by the all respondents well in time, except measuring tree plantation.

The Chief officer M.C. Faizpur has levied the penalty of rupees of 1000/- (in words- one thousand rupees to contractor) as in action. There were the proceedings to cover up the crime. No any proper action was taken. (**Please ref page no 15 to 37**)

In report letter to The Collector Jalgaon submitted by MPCB officer Jalgaon, ref to my second complaint dated 14/08/2019, the SRO MPCB have been mentioned visit on date 3/10/2020 to Dhadi River. But my complaint places were at Mor river and Rozoda road.

Here importance of complaint is not seen by MPCB officials.

2. 6 MPCB has levied environmental compensation charges of total Rs 16.0 lakhs + Rs 2.0 lakhs per month vide letter dated 07/12/2020 & 11/12/2020 (Rs 8.0/- Lakhs for untreated solid waste to the tune of 0.9MT/Day from 1/04/2020 to 30/11/2020, 8.0 lakhs for non-commencing work of legacy waste sites remediation and 2.0 lakhs per month for non-compliance of solid waste management and legacy waste management from December 2020 onwards till the compliance.

My submission

1. MPCB has levied the compensation charges vide letter dated 07/12/2020 & 11/12/2020 for noncompliance of solid waste management and legacy waste management, untreated solid waste to the tune of 0.9 MT/day for duration of 1/04/2020 to 30/11/2020.

2. In e-mail by the SRO MPCB Jalgaon (srojalgaon1@mpcb.gov.in) vide dated 26th Oct 2021 mentioned me that the above action vide dated 07/12/2020 & 11/12/2020 letters is taken for the complaint received through 'Apale Sarkar App'.

Actually this was my first complaint in 2018 before going to The Hon'ble NGT (wz) Pune in this O.A.65/2018.

3. Herewith I am submitting the letter issued by the Chief Officer, Faizpur Municipal Council Faizpur, O.W. 1529 dated 18/11/2021 Panchnama/report on MSW on dumping ground G.No.140, Kalmoda Shivar.

Thus The MPCB officials are intentionally late and inadequate in action over the both complaints. They seems to be not sure of their duties as they intentionally makes lots of mistakes in discharge of duty just to cover up the offence, to protect the respondents.

The committee for the Hon'ble National Green Tribunal in order dated 21/07/2020 in O.A. 65/2018 has submitted forged and corrupt report before The Hon'ble NGT.

In my second complaint the police Inspector, Faizpur Police station Faizpur also denied to file FIR and also not cooperate well in time saying "this matter is not in their jurisdiction and there is no govt. guidance in such matters".

Applicant

A handwritten signature in black ink, reading "Lalitkumar Namdeo Chaudhari". The signature is written in a cursive style and is underlined with two horizontal lines.

Lalitkumar Namdeo Chaudhari

Voilation of environment act 2016

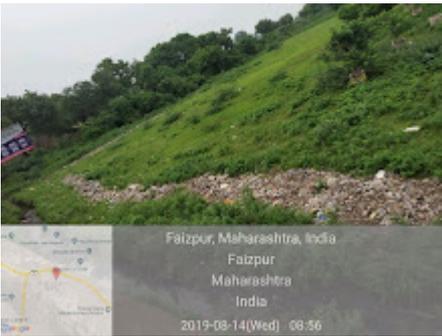
5 messages

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon1 <srojalgao1@mpcb.gov.in>

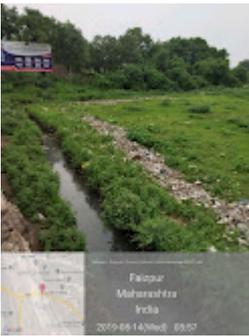
Wed, Aug 14, 2019 at 3:23 PM

Resp sir
Please find my complaint along with gps photographs

6 attachments



20190814_085659(AM)__[map].jpg
1666K



20190814_085732(AM)__[map].jpg
1650K



20190814_084322(AM)__[map].jpg
2115K



20190814_091451(AM)__[map].jpg
1610K

20190814_091557(AM)__[map].jpg
1580K



 **SORJalgaon.pdf**
41K

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon1 <srojalgao1@mpcb.gov.in>

Wed, Oct 2, 2019 at 7:19 PM

Resp sir

As per my complaint mpcb haven't taken the action till date.

Today was heavy floods which wash ours the sewage wastage and all bio-degradable ,non-biodegradable with plastics deposited by municipal council faizpur in bed of mor River and dhadi river.

This all happens due to partiality of mpcb department.

I'm very regret for this.

Regards

Lalitkumar chaudhari

[Quoted text hidden]

2 attachments



IMG-20191002-WA0061.jpg
84K



IMG-20191002-WA0056.jpg
58K

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon1 <srojalgao1@mpcb.gov.in>

Sun, Oct 6, 2019 at 9:36 PM

Resp sir

Very regret to say you As per my complaint offence by Faizpur nagerparishad faizpur, your department have not taken the quick necessary action This causes the pollution of MOR river. For all this your department also equally responsible as nagerparishad faizpur.

For your kind information.

Regards

Lalitkumar chaudhari

[Quoted text hidden]

4 attachments

Screenshot_2019-10-06-21-20-40-90.png
695K



FB_IMG_1570377010041.jpg
41K



FB_IMG_1570376999679.jpg
103K



FB_IMG_1570376956477.jpg
68K

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon1 <srojalgao1@mpcb.gov.in>

Tue, Nov 5, 2019 at 11:15 AM

Resp sir

As concern to above my complaints please let me know the action taken by mpcb .
Thanking ur in anticipation

Regards

Lalitkumar Chaudhari
[Quoted text hidden]

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon1 <srojalgao1@mpcb.gov.in>

Mon, Aug 24, 2020 at 10:31 AM

Sir with respect to concerned complaints I have requests resp. Collector for necessary action to be taken.
PI find attachment
Thanking you in anticipation.

LalitKumar N Chaudhari
Faizpur
[Quoted text hidden]

 **RMB complaint.pdf**
376K

श्री. ललितकुमार नामदेव चौधरी
 ९, श्रीराम कॉलनी, फैजपूर
 ता. यावल, जि. जळगांव
 मो.नं. ९४२२२७९७२५
 ई-मेल lalite२४@gmail.com

दिनांक १४/०८/२०१९

प्रति,

मा. उपप्रादेशिक अधिकारी साो.

महाराष्ट्र राज्य प्रदूषण नियंत्रण मंडळ

जळगांव विभाग जळगांव जि.जळगांव

विषय :- फैजपूर नगर परिषद फैजपूर, ता. यावल, जि. जळगांव (महाराष्ट्र) कडून शहरातील घनकचरा व्यवस्थापन मधील भ्रष्टाचार व राष्ट्रीय हरीत लवाद कडील मुळ अर्ज क्र. ६०६/२०१८ मधील सुनावणी आदेशाचे / Compliance of Municipal Solid Waste Management Rule २०१६ (MS) चे उल्लंघन केलेबाबत.

महोदय,

उपरोक्त विषयान्वये लेखी तक्रार करतो की, फैजपूर नगर परिषद फैजपूर, ता. यावल जि. जळगांव (महाराष्ट्र) तर्फे चालु आर्थिक वर्षात घनकचरा व्यवस्थापनाचा एका कंपनीस (नाव माहिती नाही) ठेका देण्यात आलेला आहे. परंतू सदर निवीदा अटी व शर्ती व राष्ट्रीय हरीत लवाद कडील मुळ अर्ज ६०६/२०१८ वरील दि.८-४-२०१९ चे सुनावणी आदेश तसेच Compliance of Municipal Solid Waste Management Rule २०१६ (MS) चे अनुपालन करण्यात आलेले नाही. काही महिन्यांपासून घनकचऱ्याचे Bio-degradable, Non-Biodegradable असे वर्गीकरण तथा प्रक्रिया करण्यात येत नाही. शहरातील घनकचरा हा मोरनदी पात्रात, रोझोदा रस्त्यावरील नाला भरावासाठी व पिंपरूड शिवारातील जगनाडे नगर भागात टाकण्यात येत आहे. त्यामुळे निवीदा अटी शर्तीचे उल्लंघन होऊन पर्यावरणाची हानी झालेली आहे. सदर बाब फैजपूर न.प. फैजपूर यांचे माहितीस असूनही संबंधीत मक्तेदार कंपनीस मासिक देयके देण्यात येत आहेत. तरी राष्ट्रीय हरीत लवाद सुनावणी दि.८-४-२०१९ मधील भाग (१) ठरावामधील मुद्दा क्र. २४ नुसार Section १५ of environment (Protection) Act १९८६ नुसार दंडात्मक कारवाई व्हावी. व Environmental compensation in terms of section १५ and १७ of National Green Tribunal Act २०१० नुसार पर्यावरणाची नुकसान भरपाई होणे हेतू राष्ट्रीय हरीत लवादाकडे योग्य त्या पंचनाम्यासह माझी तक्रार करण्यासाठी उचित कार्यवाही व्हावी.

तक्रारदाराचे नाव व सही

ललित नामदेव चौधरी

सोबत -

१. जी.पी.एस. फोटोग्रॉफ्स
२. राष्ट्रीय हरीत लवाद बेंच नवी दिल्ली यांचे आदेशाची प्रत

[Attachment in Email](#)

Lalitkumar Namdev Chaudhari

9, Shreeram colony, Faizpur

Ta: Yawal Dist: Dist: Jalgaon

Mob : 9422279725

E-mail : lalitic24@gmail.com

Date: 14/08/2019

To

The sub regional Officer

MPCB Sub regional office

Jalgaon.

Sub: Violation of the direction of Hon'ble National Green Tribunal in O.A.

606/2016 in the compliance of MSW management Rule, 2016 and

environment issues by Faizpur municipal council, Faizpur.

Resp Sir,

With respect to sub in written its my complaint, Faizpur Municipal Council faizpur issued the contract to the contractor for the MSW management in faizpur city. But terms and condition of contract and direction of Hon'ble National Green Tribunal dated 02/07/2020 in O.A. 606/2016 in the compliance of MSW management Rule, 2016 is not followed. There is no any biodegradable non-biodegradable segregation and sorting of MSW since long duration at MSW processing site, Also MSW from city is being discarded in MOR River, nala filling at Rozoda road, and Jagnade nagar area. Thus even

with the violation of contract M.C. faizpur making the payment. So you are requested to take action as per The Hon'ble court direction dated 08/04/2016 section 15 of environment (protection) act 1986 stated in part1(24), and environment compensation in term of section 15 and 17 of National Green Tribunal Act 2010.

Complainant

Lalitkumar Chaudhari

Attached: 1. GPS Photographs

2. The NGT order

Request to lodge complaint for restitution penalty against municipal council Faizpur in NGT (WZ) and under IPC 166,193,201,219,468 against govt servant concerned.

1 message

Lalitkumar Chaudhari <lalitic24@gmail.com>

Thu, Nov 19, 2020 at 7:51 PM

To: collector.jalgaon@maharashtra.gov.in, daojalgaon@gmail.com

To
The District Collector
jalgaon,

Resp sir,

I've used to make the attention of govt officials in violation of environmental act, and thereafter corruption along with the other complaints. But the delay in action by administration leads to pay heavy price further.

There should be not only justice but strong action also for the awareness. And this is my humble request as there nobody is taking serious about our planet.

Please find the complaint with photographs in attachment.

thanking you
regards

LalitKumar N Chaudhari
Faizpur

10 attachments

GN PhotoEditor20202600122600spr.png
2891K



GN PhotoEditor20202451122451spr.png
2712K

GN PhotoEditor20202658122658spr.png
2750K



GN PhotoEditor20202810122810spr.png
3030K



IMG_20201119_173230.jpg
655K

 **Gazette ministry of EF CC.pdf**
3864K

 **ngtorder.pdf**
618K

 **National-Green-Tribunal-Practices-and-Procedures-Rules-2011 (1)(1).pdf**
3469K

 **compliance_of_municipal_sw_03052019(1).pdf**
370K

 **compliant Letter.pdf**
82K

This complaint is By E-Mail in pdf

ललितकुमार नामदेव चौधरी.

९ श्रीराम कॉलनी. फैजपूर

ता : यावल जि : जळगाव

ई-मेल. : lalitic24@gmail.com

दि. १९/११/२०२०

प्रति,

मा. जिल्हाधिकारी साहेब

जिल्हाधिकारी कार्यालय जळगाव,

विषय : पर्यावरणाची झालेल्या नुकसानाची भरपाई करून घेणे करिता राष्ट्रीय हरित लवाद वेस्टर्न झोन पुणे येथे अपील दाखल करणे व संबंधितांवर फौजदारी गुन्हा दाखल करणे बाबत

संदर्भ :

- १) मा. पोलीस निरीक्षक फैजपूर पोलीस स्टेशन फैजपूर याना दिलेली तक्रार दि.१४/०८/२०१९
- २) मा उपप्रादेशक अधिकारी महा. राज्य प्रदूषण नियंत्रण मंडळ, जळगाव विभाग यांना ई -मेल द्वारे केलेली तक्रार दि.१४/०८/२०१९ व स्मरणिका दि. ०२/१०/२०१९, व ०६/१०/२०१९
- ३) मे.आर. एम. भालेराव लेबर कॉन्ट्रॅक्टर यांचा खुलासा दि. १९/०८/२०१९
- ४) मा. मुख्याधिकारी, फैजपूर नगरपरिषद फैजपूर यांचे मे.आर. एम. भालेराव लेबर कॉन्ट्रॅक्टर यांना केलेला दंड भरणेबाबत पत्र दि .१४/०८/२०१९
- ५) मे.आर. एम. भालेराव लेबर कॉन्ट्रॅक्टर यांनी दंड भरणा केलेली पावती.
- ६) मा. जिल्हाधिकारी सोड याना केलेला ई-मेल द्वारे केलेला तक्रार अर्ज दि. २४/०८/२०२० व प्रत्यक्ष अर्ज दि.२८/०८/२०

७) मा. मुख्याधिकारी, फैजपूर नगरपरिषद फैजपूर यांचा अहवाल दि. ०३/९/२०१९ व ५/११/२०२०.

८) The Gazette of India (extra Ordinary) part - II section (3)(ii) पर्यावरण वन व जलवायू परिवर्तनमंत्रालय अधिसूचना नवी दिल्ली दि ०८/०४/२०१६.

९) The National Green Tribunal (Practice and Proceeding) Rule, 2011 published vide Notification GSR 296 (E) dt. 04 april 2011, Act 2016.

१०) OA No. 593/2017 NGT Principal bench delhi , WP (civil) No.375/2012 on the file of the Supreme Court. And their direction.

११) OA No. 606/2018 Before The National Green Tribunal, Pricipal Bench New Delhi hearing dt. 8/04/2019.

(वरील सर्व पत्रव्यवहाराची प्रती आवश्यक फोटो सह आपले कडे दिलेली आहेत उर्वरित संदर्भ हे सांकेतिक स्थळावर उपलब्ध आहेत.)

महोदय,

मी संदर्भ- (१), (२) नुसार तक्रार दि. १४/०८/२०१९ रोजी फैजपूर पोलीस स्टेशन फैजपूर व उपप्रादेशिक विभाग म. रा.प्र.नि. मंडळ, जळगाव विभाग यांचे कडे लेखी, ई-मेल ने विषयांकित घटनेबाबत तक्रार केलेली आहे. मी श्री प्रकाश वानखेडे पो.नि.पो.स्टे. फैजपूर यांना वेळीच घटनेची व संबंधित अधिकारी आणि मक्तेदार हे पुरावा नष्ट करतील याबात कल्पना दिलेली होती. तसेच उपप्रादेशिक अधिकारी श्री सोमनाथ कूरमुंडे यांचेशी त्यांचे भ्रमणध्वनी वरून माहिती दिलेली आहे. व वेळोवेळी भेटून अथवा संदर्भ क्र. (२) प्रमाणे स्मरण पत्र दिलेली आहेत.

संदर्भ क्र. (४) व संदर्भ क्र (७) नुसार मुख्याधिकारी न.प. फैजपूर यांनी मक्तेदाराने मोर नदीपात्रात घनकचरा टाकल्याचे मान्य केलेले आहे. व संदर्भ क्र. (३) व संदर्भ क्र (५) नुसार मक्तेदार मे. आर. एम. भालेराव यांनी सुद्धा गुन्हा मान्य केलेला आहे.

मुख्याधिकारी, न.प. फैजपूर व मक्तेदार यांनी दर्शनी भागातील कचरा उचलून कार्यवाहीचा देखावा केला आहे, व नदीप्रवाह भागात टाकलेला biodegradable and non biodegradable

waste घनकचरा पावसाळी ऋतू मध्ये नदी प्रवाह सोबत वाहून गेलेला आहे, त्यामुळे नदीपात्राचे, जंगल जमिनीचे व पुढे जाऊन मानवी तथा aquatic life करिता धोका केलेला आहे. सोबत facebook viral फोटोग्राफ upload केलेले आहेत.

संदर्भ क्र. (४) नुसार मुख्याधिकारी यांनी घडलेल्या गुन्ह्याबद्दल आर्थिक स्वरूपात केलेला दंड हा त्यांचे न्याय कक्षेत येत नाही. व त्यांनी घडलेल्या प्रकाराबद्दल आपले वरिष्ठांचे सहकार्याने गुन्हा दाखल करणे आवश्यक होते.

दि. १८/०१/२०२० रोजी पावेतो उपलब्ध माहिती आधारे व मी गट क्र. १४० कळमोदा ता. रावेर येथे दिलेल्या भेटी द्वारे मला मक्तेदार यांनी घनकचरा वर्गीकरण व व्यवस्थापन बाबत कुठलेही अति व शर्ती नुसार तथा तत्सम केंद्रीय मार्गदर्शिकेचे अनुपालन केलेले नाही. त्यामुळे मला तेथे शहरातील निघालेला घनकचरा (biodegradable and non biodegradable waste) हा दिलेल्या परिमाण पेक्षा कमी व एकत्रित आढळून आलेला आहे. सोबत GPS फोटोग्राफ upload केलेले आहेत. त्यामुळे खत निर्मितीतून होणाऱ्या उत्पन्नाचे न.प. फैजपूर यांना नुकसान झालेले आहे व पुढे ह्या एकत्रित घनकचऱ्यामध्ये non-biodegradable decompose झाल्याने विल्हेवाट हि पर्यावरणास धोकादायक राहणार आहे.

आपणास अवगत करू इच्छितो

१) प्रकाश वानखेडे. पो.नि. पोलीस स्टेशन फैजपूर यांनी उक्त माहिती प्रमाणे कार्यवाही केलेली नाही व दोषी मुख्याधिकारी आणि मक्तेदार यांना पुरावा नष्ट करण्यास पूर्णपणे मुभा दिलेली आहे.

२) किशोर चव्हाण , मुख्याधिकारी फैजपूर नगरपरिषद यांनी योजनेच्या कार्यवाहीचे योग्य रित्या संचलन न करित मक्तेदारास पाठीशी घालण्याचे व कर्तव्यात कसूर करित पर्यावरणाचे नुकसान केलेले आहे. तसेच संदर्भ क्र.०८ ते ११ चे अनुपालन केलेले नाही.

०३) मक्तेदार मे. आर. एम. भालेराव यांनी संदर्भ क्र. (०७) मध्ये नमूद अडचणी बाबत न.प. फैजपूर यांचेशी केलेला कुठलाही पत्रव्यवहार दिसून येत नाही. उक्त नमूद माहिती व संदर्भ क्र. (९) आणि न.प. फैजपूर यांचेशी केलेल्या अति व शर्तीचे अनुपालन केलेले नाही.

०४) अविनाश ढाकणे, तत्कालीन जिल्हाधिकारी जळगाव यांनी संदर्भ क्र. (८) मधील १२ (b) प्रमाणे कर्तव्य केलेले दिसून येत नाही.

०५) उपप्रादेशिक अधिकारी महा.राज्य प्रदूषण नियंत्रण मंडळ, जळगाव विभाग श्री सोमनाथ कूरमुंडे यांनी तक्रारीची गांभीर्यांनी नोंद न घेता कुठलीही कार्यवाही केलेली नाही.

तरी नम्र विनंती की त्वरित योग्य ती चौकशी होऊन

१) विषयांसह गट क्र. १४० कळमोदा येथील घनकचरा केंद्र सील करण्यात यावे

२) उक्त नमूद माहिती नुसार न.प.फैजपूर घनकचरा संबंधी देयके व परिमाण याबाबत दफ्तर ताब्यात घेऊन लेख परीक्षण करण्यात यावे.

३) National Green Tribunal Act 2010 section 15 प्रमाणे पर्यावरण नुकसानीचा दावा हा संदर्भ (९) मधील मार्गदर्शिकेनुसार व NGT Act 2010 section 28 प्रमाणे The National Green Tribunal (WZ पुणे येथे दाखल करण्यात यावा. वरील सर्व सह आरोपी करण्यात यावे.

०४) उक्त सर्व अधिकारी यांनी कर्तव्यात कसूर केलेल्या असून संबंधितांविरोधात भारतीय दंड संहिता कलाम १६६, १९३, २०१, २१९, ४६८ प्रमाणे फौजदारी गुन्हा दाखल करण्यात यावा.

०५) संबंधित बाब ही देशाला मार्गदर्शक होईल ह्या हेतूने " पर्यावरण, वन व जलवायू परिवर्तन मंत्रालय नवी दिल्ली भारत सरकार यांचे निदर्शनास आणून द्यावे.

०६) केलेल्या कार्यवाही बाबत मला अवगत करण्यात यावे.

आपला

ललितकुमार चौधरी.

BY E-mail in attachment

Lalitkumar Namdev Chaudhari

9, Shreeram colony, Faizpur

Ta: Yawal Dist: Dist: Jalgaon

Mob : 9422279725

E-mail : lalitic24@gmail.com

Date: 19/11/2020

To

The collector

Office of Collector Jalgaon.

Sub : To file the complaint at The Hon'ble National Green Tribunal (WZ) pune for Environmental damages and filing of criminal offence against guilty.

Ref: 1. Complaint letter to The Police Inspector dated 14/08/2019

2. Complaint letter to The SRO MPCB Jalgaon by E-mail : 19/11/2020 and reminder on 02/10/2019 and 06/10/2019.

3. Explanation of contractor Ms. R.M. Bhalerao Dt. 19/08/2019

4. Faizpur Municipal council, Faizpur letter to contractor for penalty dt 14/08/2019.

5. Receipt of penalty paid up by Ms. R. M. Bhalerao.

6. Complaint to The collector, Jalgaon dt. 24/08/2020 and dt.

28/08/2020

7. Report of The Chief Officer, M.C. Faizpur dt. 03/09/2019 and dt.

5/11/2020.

8. The Gazette of India (Extra Ordinary) Part- II section 3(ii)

Notification- Ministry of forest, Environment and climate protection

Mantrayalya, New Delhi.

9. The National Green Tribunal (Practice and Proceeding) Rule,

2011 published vide Notification GSR 296 (E) dt. 04 april 2011, Act 2016.

10. OA No. 593/2017 NGT Principal bench Delhi , WP (civil)

No.375/2012 on the file of the Supreme Court. And their direction.

11. OA No. 606/2018 before The National Green Tribunal, Principal

Bench New Delhi hearing date 8/04/2019.

(All the letters are already given to you and govt. document in ref are available on official site.)

Resp. Sir

As above ref no (1) (2) I have been reported the incident to the police inspector, Faizpur Police station Faizpur and The SRO MPCB sub regional office

Jalgaon on date 14/08/2019. The idea was given to Mr. Prakash Wankhede PI Police station faizpur and Mr, Somnath SRO MPCB Jalgaon that contractor and official would destroy the evidence. Also given the reminder as ref (2).

According to **Ref (4)** and **Ref (7)** the chief Officer accepted the offence that the contractor discarded the MSW in Mor river. With Ref (3) and Ref (5) the contractor also accepted the offence is proved.

After the act of action by The Chief Officer M.C. Faizpur all MSW is flood down. So creates the danger to aquatic life and environment. Herein viral photograph on facebook of polluting river are uploaded.

Financial Penalty by The Chief Officer M.C. Faizpur to contractor is not in the workspace. He has to complaint to concern department.

Information on visited to processing unit at G.No. 140 Kalmoda shivar, I found all MSW without sorting and segregation without following the Rule. All biodegradable and non-biodegradable MSW found unsegregated here after it is impossible to separate.

I would like to inform you

1. Mr. Prakash Wankhede PI Faizpur Police Station have not fulfil the duty, and supports to The Chief Officer M.C. Faizpur and contractor to destroy the evidence.

2. Ref (8-11) states that Mr. Kishor Chavan The Chief Officer M.C. Faizpur have not done the compliance of MSW management rule and he is supporting to contractor in his misuse activity causing damage to environment.

3. The Contractor R.M. Bhalerao have not done any correspondent about the problem mentioned in **Ref (7)** with M.C. Faizpur. They also not obeyed the rules of contract.

4. Mr. Avinash Dhakane, Collector Jalgaon also not fulfil the duty as per the **section 12b of Ref(8)**

5. Mr. Somnath Kurmune the SRO Jalgaon also not conducted his duty with ignorance the seriousness of complaint.

So My humble request to right enquiry

- 1.** The processing unit at G.No 140 Kalmoda Shivar should be sealed.
- 2.** According to the information document of the bills and measurement should be occupied and sealed.
- 3.** File the complaint at Hon'ble NGT Pune for compensation and restitution of environment damages with ref to section 15 and section 28 of NGT Act 2010.
- 4.** Under IPC section 166,193,201,219,468 criminal charges should be filed against the officers for dereliction of duty.

5. This matter should be brought the notice of Forest, Environment and Climate change Mantralaya New Delhi for the purpose of guiding the country.

6. I should be informed about the action taken.

Complainant

Lalitkumar Chaudhari.

reminder;Request to lodge complaint for restitution penaulty against municipal council Faizpur in NGT (WZ) and under IPC 166,193,201,219,468 against govt servant concerned.

1 message

Lalitikumar Chaudhari <lalitic24@gmail.com>

Mon, Feb 22, 2021 at 9:13 AM

To: collector.jalgaon@maharashtra.gov.in, daojalgaon@gmail.com

मा. जिल्हाधिकारी साहेब,

जिल्हाधिकारी कार्यालय जळगाव

विषय : माझे संदर्भिय तक्रारीची दाखल न घेत पुरावे नष्ट केले असल्याने संबंधितांवर गुन्हा दाखल होणे बाबत. व संदर्भिय पत्रानुसार त्वरित कार्यवाही होणे बाबत.

संदर्भ : १. माझी ई-मेल वरील तक्रार दि. २४/०८/२०२०, ११:२५ AM: cancellation of tender for RM Bhalerao.

२. माझी ई-मेल वरील तक्रार दि. १९/११/२०२० : Request to lodge complaint for restitution penaulty.....

महोदय,

मी आपणास संदर्भिय पत्रानुसार आपले कार्यक्षेत्र न.पा. फैजपूर येथील स्वच्छ भारत अभियान अंतर्गत घनकचरा व्यवस्थापनातील अर्था लोभापोटी केलेल्या गंभीर गुन्हा बाबत अवगत करून योग्य ती कार्यवाही करण्यास विनंती केलेली आहे. त्यामध्ये उप प्रादेशिक अधिकारी महाराष्ट्र प्रदूषण नियंत्रण मंडळ विभाग जळगाव, पोलीस निरीक्षक पोलीस स्टेशन फैजपूर, यांना वेळीच तक्रार केलेली असल्याचे नमूद केलेले आहे.

तक्रारीमध्ये माझे ज्ञात माहिती प्रमाणे पर्यावरण, वने आणि हवामान बदल मंत्रालय प्रसिद्धी पत्रक ४ एप्रिल २०१६ व राष्ट्रीय हरिद लवाद नियमन सह संबंधितांचे कर्तव्य आणि हेतुपुरस्कर केलेल्या त्रुटींचे निवेदन करीत पुढील योग्य ती कार्यवाही बाबत विनंती केलेली आहे.

परंतु जिल्हा प्रशासनास त्याचे गांभीर्य दिसून आलेले आहे असे कळून येत नाही.

माझे तक्रारीचे अनुषंगाने जिल्हा प्रशासन अधिकारी व मुख्याधिकारी यांनी तक्रारीचे पुरावे नष्ट करण्याचे हेतूने रोझोदा रस्तावरील टाकलेला एकत्रित घनकचरा पुनः उचलून दि. २४/११/२०२० रोजी व भराई यंत्र व ट्रक्टर सहाय्याने घनकचरा प्रकल्पावर टाकण्यात आलेला आहे (सोबत GPS फोटोग्राफ उपलोड करीत आहे)

यामुळे १. विलगीकरण व मापे परिमाण बाबत होणार्या चौकशी प्रभावित झालेली आहे.

२. इतरत्र नदी प्रवाहात घनकचरा टाकलेला व पर्यावरणाचे नुकसान झालेले असले बाबत केलेली तक्रार प्रभावित झालेली आहे.

जिल्हातील न.प. वरणगाव येथील खत लिलाव दाखवून पुरावे कसे नष्ट केले जातात याबाबत आलेली बातमी सोबत जोडत आहे.

यासोबत मक्तेदार भरल्या कचरा ट्राली मध्ये पाण्याचा मारा करून कसे वजन वाढवीत होते याबाबत video upload सोबत करीत आहे.

स्वच्छ भारत अभियान हे मूळ संकल्पनेला बगल देत एक रोजंदारी मजुरांचे शोषण व अमर्याद भ्रष्टाचाराचे साधन होऊन बसले आहे असे मला दिसून येते.

तरों सहा मांहेने होऊनहों प्रशासनाने कायवाहों करणे नाही. तरों संबंधेत यांचेवर योग्य तों कायवाहोंसह गुन्हे दाखल करण्यात यावे ही नम्र विनंती.

आपला

ललितकुमार चौधरी.

योग्य त्या कार्यवाही साठी प्रत : श्री अनिल मुळे, संचालक स्वच्छ अभियान महाराष्ट्र राज्य.

4 attachments



image01.jpeg
157K



image02.jpeg
113K



rmbvd1.mp4
7631K



news01.pdf
48K

English Translation

Reminder; Request to lodge complaint for restitution penalty against municipal council Faizpur in NGT (WZ) and under IPC 166,193,201,219,468 against govt. servant concerned.

1 message

Lalitkumar Chaudhari <lalitic24@gmail.com> To: collector.jalgaon@maharashtra.gov.in, daojalgaon@gmail.com	Mon, Feb 22, 2021 at 9:13 AM
---	------------------------------

TO
The Collector
Jalgaon.

Sub: To File the criminal charges against the official for destroying the evidence.

Ref: 1. My email- complaint to cancellation of tender contract of RM Bhalerao dated 24/08/2020

2. My email dated 19/11/2020 - Request to lodge complaint for restitution penalty.

Resp Sir,

With **ref no (10)** I have made complaint of violation of the solid waste management Rule with financially greedy. This complaint was also made to The SRO MPCB Jalgaon and Police Inspector Faizpur police station just in time.

According to information got to me , complaint was of violation of Forest, Environment and Climate change Mantralaya notification 4th April 2016 and Hon'ble NGT act and was for necessary action.

There after The District Administrative officer (M.C.) Jalgaon and The chief officer M.C. Faizpur on 24/11/2020 transported this MSW in complaint to the processing unit. Thus they tried to destroy the evidence.

Thus

1. Measurement of segregation , MSW is affects the enquiry.
2. It also affect the my complaint of throwing MSW river basin and else where.

News of M.C. Varangaon destroyed the proof with showing false auction of decomposed fertilizer is attached.

Herewith video of increasing weight of collected MSW in trolley with water is attached.

Swachch Bharat Abhiyan seems to be the tools of corruption and exploitation of labour.

Even after six month passed administration haven't taken any action. You are requested to proper enquiry and filing of criminal cases.

Complainant

Lalitikumar chaudhari



Compliant received through Aaple Sarkar Portal

2 messages

SRO Jalgaon 1 <srojalgao1@mpcb.gov.in>
To: "lalitic24@gmail.com" <lalitic24@gmail.com>
Cc: "P.K. Mirashe" <ast@mpcb.gov.in>, RO Nashik <ronashik@mpcb.gov.in>

Tue, Oct 26, 2021 at 6:35 PM

Sir,

Please find attached herewith compensation imposed to Faizpur Municipal Council. Further, the case is filled in Hon'ble NGT and hearing is going on. This office is in process for further action on Faizpur Municipal Council.

With Regards,

Sub-Regional Officer,
Maharashtra Pollution Control Board,
Hall-A, Third Floor, Old BJ Market,
Jalgaon-425001
Phone No 0257-2221288



Letter issued to Faizpur MC for Compensation of Non-Compliances of MSW Rules.pdf
968K

Lalitkumar Chaudhari <lalitic24@gmail.com>
To: SRO Jalgaon 1 <srojalgao1@mpcb.gov.in>

Tue, Oct 26, 2021 at 9:19 PM

Resp. Sir,

May I know the concerned Complaint details ref. to apale sarkar portal of Maharashtra state.

Thanking you

Regards

Lalitkumar Chaudhari
[Quoted text hidden]

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

NO. MPCB/RO(HQ)/B-799

Date : 11.12.2020

To,
 The Chief Officer
 Faizpur Municipal Council
 Dist-Jalgaon

Sub : Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No. 606/2018–In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : MPCB's letter dtd. 07/12/2020

.....
 We refer to the MPCB's letter dated 07/12/2020 regarding Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018– In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues, wherein, you were requested to deposit Final Environment Compensation Amount to the Central Pollution Control Board for restoration of environment within one month from the receipt of this letter.

You are requested to deposit the Final Environment Compensation Amount as mentioned in earlier letter dated 7/12/2020, to the **concerned Regional Officer of the Maharashtra Pollution Control Board.**

(Ashok Shingare, IAS)
 Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32.
4. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
5. Regional Officer, MPCB, Nashik /Sub Regional Officer, MPCB, Jalgaon, - for information and necessary action.- They are directed to take follow up with the concerned corporation & councils and submit the monthly report about the compliance of this letter.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai-400 022.

Date : 07/12/2020

NO.MPCB/RO(HQ)/B-636

To
 The Chief Officer,
 Faizpur Municipal Council,
 Dist-Jalgaon

Sub: Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref:1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

- (i) In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.
- (ii) Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.
- (ii) Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for

: 2 :

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (iv) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

The officials of the Board at Regional Office Nashik reported the following non-compliances as on 1/4/2020

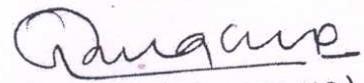
1. Your Local Body is generating solid waste to the tune of 4.5 MT/day, out of that 3.6 MT/day is treated and 0.9 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.
3. Your Local Body has failed to commence the work of legacy waste sites remediation.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs. 08 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 0.9 MT/day from 1/4/2020 to 30/11/2020.
2. Final Environmental Compensation of Rs. 08 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.
3. You shall pay of Rs.02 Lakh per month for the non-compliance of solid waste management & Legacy waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment within one month from the receipt of this letter.


(Ashok Shingare, IAS)
Member Secretary

: 3 :

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Nashik/Sub-Regional Officer, MPCB, Jalgaon, for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

FAIZPUR MUNICIPAL COUNCIL FAIZPUR

Ta: Yawal Dist: Jalgaon

E-mail : faizpurnp@gmail.com

Ph no. 02585-245254

To,

Lalitkumar N. Chaudhari 9, shriram colony, Faizpur

नगरपरिषद फैजपूर

जावक क्र १५२८ दि १८/११/२०२१

Sub :- Report on your email dated 29/09/2021, MSW at gat no.140 and at public places

Sr.no.	Place	Measurement in m	Remarks
01	Faizpur municipal council, Faizpur MSW at gat no. 140, mauje kalmooda,	1) 50x30x2.5=3750 2) 30x11x2.5=825 Approx. Total quantity 4575 cmt	Unsegregated MSW from source in Municipal area at treatment site. Photograph is attached
02	MSW thrown at Faizpur-kalmooda nala side and well	Approx. 600 cmt	It is dumped in well, and spread in surrounding, Photograph is attached
03	MSW thrown in well, jagnade nager, Pimprud shivar	Approx. 600 cmt	It is dumped in well, and spread in surrounding, Photograph is attached.
04	Composed material in bags at treatment plant.	4x3x1.0=12 4x3x2.5=30 3x3x1.0=09 Approx. Total 51cmt	Quantity at treatment plant.

As per actual on site measurement done by meter tape ,it is shown in above table .

Chief Officer

Faizpur Municipal Council, Faizpur









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View History

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[New](#)

Connection Information

Consumer Number	112068051544	BU	0639 YAWAL I
Name	THE PRESIDEDNT MUNICIPAL COUNCIL FAIZPUR	Connection Type	LTIP
Address	KALAMODA ROAD FAIZPUR TAL YAWAL DIST 425503	Contact Numbers	8149435991

Billing

Payments History

Bill Month	Consumption (Units)	Status	Bill Amount	Prompt Payment Date	Due Date	View/Download
Oct 2021	63		1,180.00	18 Nov 2021	02 Dec 2021	
Sep 2021	30		1,190.00	18 Oct 2021	01 Nov 2021	
Aug 2021	60		660.00	16 Sep 2021	30 Sep 2021	
Jul 2021	40		10.00	17 Aug 2021	31 Aug 2021	
Jun 2021	30		1,090.00	17 Jul 2021	26 Jul 2021	
May 2021	35		550.00	18 Jun 2021	28 Jun 2021	
Apr 2021	15		450.00	15 May 2021	24 May 2021	
Mar 2021	9		450.00	15 Apr 2021	23 Apr 2021	
Feb 2021	191		1,930.00	15 Mar 2021	23 Mar 2021	
Jan 2021	90		780.00	15 Feb 2021	22 Feb 2021	
Dec 2020	80		3,770.00	13 Jan 2021	21 Jan 2021	
Nov 2020	135		5,170.00	14 Dec 2020	22 Dec 2020	

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For queries related to your online payment transactions, please mail helpdesk_pg@mahadiscom.in



Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Apr 2021

000001173133140

GSTIN: 27AA ECM2933K1ZB

Website : www.mahadiscom.in

HSN CODE: 27160000

JALGAON CIRCLE :590

SAVADA DIVISION : 592

YAWAL I : 246 1

Consumer No. :	112068051544
Consumer Name :	THE PRESIDEDNT MUNICIPAL COUNCIL FAIZPUR
Addresss :	KALAMODA ROAD FAIZPUR
Village :	TAL YAWAL DIST JALGAON
Pincode :	425503

BILL DATE	09-05-2021	450.00
DUE DATE	24-05-2021	
IF PAID UPTO	15-05-2021	450.00
IF PAID AFTER	24-05-2021	460.00
Last Receipt No./Date	/06-04-2021	
Last Month Payment	00.00	
Scale / Sector	Small Scale /SEMI STATE GOVT	

Email ID :	Activity :		
Mobile No. : 99*****07	Meter No.: 076-03440993	Seasonal : N	Load Shed Ind :
Tariff : 35 LT-III A	Connected Load (KW): 10.00 HP	Urban/Rural Flag : U	Express Feeder Flag : N
Contract Demand (KVA) : 8.77	50% of Con. Demand(KVA) 4.39	Feeder Voltage (KV) 11	LIS Indicator :
Sanctioned load (KW) : 10.00			
DTC : 0639050	PC-MR-ROUTE-SEQ : 00-40-0001-1030	BU : 0639	PC : 00
Date of Connection : 14-12-2009	Category : PUBLIC WATER WORKS(PWW) 0-20KW	GSTIN :	
Supply at : HT	Elec. Duty : 49	PAN :	
Prev. Highest (Mth) :	Prev. Highest Bill Demand (KVA) :		
Security Deposit Held Rs. : 10,000.00	Addl. S.D. Demanded Rs : 00.00		
Bank Guarantee Rs. : 0.00	S.D. Arrears Rs. : 00.00		

BILLING HISTORY

Bill Month	Consumption (Units)	Bill Demand (KVA)	Bill Amount
Mar 2021	9	4	434.65
Feb 2021	191	4	1,135.35
Jan 2021	90	4	746.50

CUSTOMER CARE Toll Free No.

Dec 2020	80	4708.00
Nov 2020	135	4919.75
Oct 2020	95	4765.75
Sep 2020	240	41,324.00
Aug 2020	206	41,193.10
Jul 2020	176	41,077.60
Jun 2020	14	4453.90
May 2020	0	4-2,830.67
Apr 2020	657	63,163.95

**1912, 1800-102-3435,
1800-233-3435**

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill , register for E-bill and avail Rs. 10 per bill as a "Go-green " discount.For registration visit at www.mahadiscom.in->consumer portal->Quick access->Go-green request

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एवढे वचें किती कितलें कर्तें नाहीं

* मालकी हक्क / वाहिवाटीचा पुरावा

* जिल्हा उद्योग केंद्राचे प्रमाणपत्र

सर्व प्रक्रिया ऑनलाईन (अर्ज भरणे, डिमांड नोटचा भरणे)

संपर्क :

महावितरणच्या www.mahadiscom.in
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- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification.
- Special desk is operational for HT Consumers, please contact : htconsumer@mahadiscom.in for any clarification / query or grievance.
- This Electricity Bill should not be use for the address proof and as a proof of property ownership.
- For Any Payment to MSEDCL , ENSURE & INSIST for computerised receipt with unique system generated receipt number. Do not accept handwritten receipts. Pay online to avoid any inconvenience.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ)**BENCH PUNE.**

IN MATTER OF: 65 / 2018

1. MR. LALITKUNMAR NAMDEO CHAUDHARI. ----- Applicant

// VERSES //

1. STATE OF MAHARASHTRA ----- Respondent

And Others 05

NOTES OF ARGUMENT SUBMITTED BY THE APPLICANT IN PERSON IN REPLY OF RESPONDENTS

1. The above OA was preferred for the penalty and restitution of environment in offence committed with the consent or connivance of the Chief Officer Municipal council Faizpur Ta. Yawal Dist. Jalgaon. It is direct violation of a specific statutory environmental obligation by the chief officer Municipal council Faizpur.

2. In accordance with the order of The Hon'ble NGT bench pune dated 24/07/2020 the district committee submitted the report in July 2022 before the Hon'ble NGT bench Pune. The District committee was constituted with the member as **District Collector, Jalgaon – respondent no 04, the Executive engineer Minor Irrigation department jalgaon, The**

District Administrative officer Municipal Council Jalgaon, The Sub
Regional Officer MPCB Jalgaon.

3. Herewith I have submitted the arguments on The District committee report. **EXIBIT 'A'- argument submitted to the hon'ble tribunal.**
4. On the hearing dated 14/11/2022 Hon'ble Tribunal ordered the respondent to submit their reply.
5. Reference to hearing and order dated 14/11/2022, Order *Para '2'*- from the side of **respondent no 01/The Principal secretary State of Maharashtra-** Mr Anirudhha Kulkarni, learned counsel has appeared and apprised that he does not want to file reply affidavit'.

My Submission:- As the Offence is happened on 31/12/2017, within two week I have made a complaint for appropriate action to respondent no 01- The Principal secretary Environment department State of Maharashtra through the Government portal 'Apale Sarkar App' having complaint no. ENVD/2018/1825 date. 18/10/18. **EXIBIT page no.10-17 in OA65/2018 is the details of complaint.** The appropriate action should have been taken

by **respondent no 01/The Principal secretary State of Maharashtra** in time as per the given complaint but they have not done so.

- 6. Respondent no 02 and 05** submitted the affidavit in compliance of the Order dated 22/09/2021.

My submission:- I beg pardon, In both there is no any direction or action is mentioned according to the OA 65/2018. It was the recommendation/ instruction to the Municipal Corporation, faizpur on the district committee report on present MSW production and its disposal.

- 7. Respondent No. 06-** The Chief Officer Faizpur Municipal Council Faizpur have submitted the reply in compliance order date 22/09/2021.

My submission:- Respondent no 06 – chief Officer Faizpur Municipal council unable to submit the explanation in accordance to allegations in present application.

That, from afore-stated argument it can very well seen and observed that the all **respondent 1 to 05** are also guilty for their dereliction of duty as they could have taken appropriate action before monsoon-

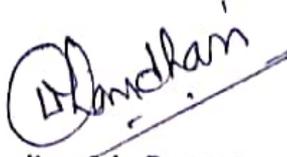
June 2018/floods, but they have not done so till date. Respondent no 06-
The then Chief Officer Faizpur Municipal council Faizpur is guilty for the
illegal act/offence.

VERIFICATION

I, Lalitkumar Namdeo Chaudhari, Age: 49 Occupation- Farmer, R/o: 9,
Shriram Colony, Faizpur Ta: Yawal, Dist: Jalgaon Maharashtra., above name
do here by state on solemnly on affirmation that the contents of Paragraph 01
to 07 of the present arguments are true and correct to the best of my
knowlwdge and information solemnly affirmed on this 10th day of December
2022 at Jalgaon.

Jalgaon

Date: 11/12/2022


Applicant in Person

AFFIDAVIT

IN MATTER OF OA: 65 /2018

1. MR. LALITKUNMAR NAMDEO CHAUDHARI. Applicant

// VERSES //

1. STATE OF MAHARASHTRA and others Respondent

I, Mr. Lalitkumar Namdeo Chaudhari. Age. 49, Occupation – Farmer R/o 9,Shreeram colony, Faizpur Ta: Yawal, Dist: Jalgaon (Maharashtra State) applicant do hereby state on solemnly affirmation that the scanned of original documents and language translations attached with content of EXHIBIT 'A' AND 'B' of the present argument are true and correct to the best of my knowledge and information solemnly affirmed on this 11th Day of month 2022 at Jalgaon.

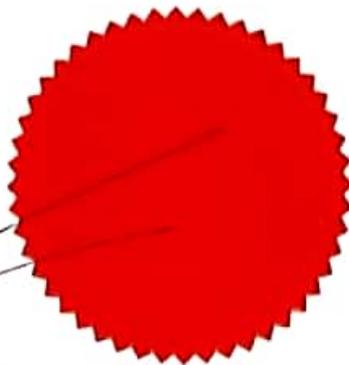
Date : 11/12/2022

Place : Jalgaon

Lalitkumar
APPLICANT

NOTED AND REGISTERED

Sr.No. 2286
Contains Pages No. 01
Date: 11/12/2022



AFFIDAVIT

Solemnly affirmed and signed before me by Shri Lalitkumar Namdeo Chaudhari of Faizpur who is identified by Page-49 Shri self whom I Know Personally.

Verified and Solemnly Affirmed Before me.

SIGNED BEFORE ME

Swarnil V. Patil
11/12/2022

Swarnil V. Patil (R.No.19404)
Notary Public Govt. of India
8, J. T. Chambers, Jalgaon

